



FORM No. - 4

See Rule (12)

✓

A

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

*Original*

Application No. 1281 of 2003

Applicant(s) Bipin Bihari Mallick Respondent(s).....

Advocate for Applicant(s) M/s B. K. Mohanty Advocate for Respondent(s).....

R. Mohanty

PK Bhuyan

PK Sahoo

CR Mallik

**NOTES OF THE REGISTRY**

**ORDERS OF THE TRIBUNAL**

920 for 10 50% f/w.

Defects removed partly.  
for Registration as  
per Memo.

29/12/03

S.P. (J)  
By Registrar.

*Chandra*

29.12.03

S.P. (J)

On Memo  
for Admissioon-Copy of  
OA served.

DS  
29/12/03

**REGISTER**

*Chandra*  
Dy. Registrar 29.12.03.

Order dated 29.12.2003

Heard Shri B.K.Mohanty, learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel (on whom a copy of O.A has been served) appearing on behalf of the Respondents.

It is the case of the applicant (Shri Bipin Bihari Mallick) that his

Bench

2  
01/12/2003

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. Dr 29.12.03

Copies of order /  
Copies of OA sent  
to all respondents and  
Copies of order pre-  
pared for Counsel  
for both sides.

Dh  
21/12/03  
S.O. (G)

representation (under Annexure-1 dated 21.3.2003) made to the Respondents has not yet been responded by the authorities; for which he has approached this Tribunal in this O.A. under Section 19 of the A.T.Act, 1985 for redressal of his grievances.

In the said premises, without wasting any time, this O.A. is disposed of with direction to Respondents to consider the grievances of the applicant (as raised in his representation under Annexure-1 dated 21.3.2003 and in this O.A.) and pass necessary orders within a period of 90 days from the date of receipt of copies of this order.

With this, the O.A. is disposed of at the admission stage. No costs.

Send copies of this order, along with copies of the OAs, to Respondents and free copies of the order be handed over to the learned counsel of both the sides.

Farhan  
MEMBER (JUDICIAL)  
29/12/2003